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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O. A. NO. 260/00631 OF 2014

Cuttack, this the 21st day of August, 2014

Md. Arman Alam..... Applicant

-Versus-

Union of India & Others Respondents

FOR INSTRUCTIONS

1. Whether it be referred to the reporters or not? ✓

2. Whether it be referred to PB for circulation? ✗


(R.C.MISRA)
MEMBER (Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O. A. NO. 260/00631 OF 2014

Cuttack, this the 21st day of August, 2014

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R. C. MISRA, MEMBER (A)

Md. Arman Alam,
Aged about 41 years,
S/o. Md. Nizamuddin,
Main Road, Behind Singh Building,
P.O.-Rourkela, Dist.- Sundargarh.

...Applicant

(Advocates: M/s. R. Mohanty, S. Mohanty, S.N. Biswal & P.C. Behera)

VERSUS

Union of India Represented through

1. Commissioner-cum-Secretary,
Steel & Mines, Ministry of Labour and
Rehabilitation Department,
Govt. of India,
Shastri Bhawan,
New Delhi-110001.
2. General Manager,
Steel Authority of India Limited (SAIL),
Ispat Bhawan,
Lodhi Road, New Delhi-110003.
3. General Manager (P & A),
Rourkela Steel Plant,
Rourkela, Dist.-Sundargar.
4. The Collector & District Magistrate,
Sundargarh, At/PO/Dist-Sundargarh.
5. The ADM-cum-Special Officer,
Land Acquisition, Rourkela,
At/P.O.-Rourkela,
Dist.-Sundargarh.
6. Dildat Hussain, aged about 51 years,
S/o.-Late Mehdi Hussain,
Qr. No.H/297,
Sector-15, Rourkela,
Dist.-Sundargarh.

... Respondents

(Advocate: M/s. S. Barik & G.C. Nayak)

Barik

ORDER (ORAL)**A.K.PATNAIK, MEMBER (JUDL.):**

Heard Ms. S. Mohanty, Ld. Counsel appearing for the applicant, Mr. S. Barik, Ld. Addl. CGSC appearing for the Union of India (Respondent No.1) and Mr.G.C. Nayak, Ld. Government Advocate appearing for the State of Odisha (Respondent Nos.4 & 5)and perused the materials placed on record. Nobody has appeared for Respondent Nos.2& 3.

2. The factual matrix of the case is that, the present applicant is a land outstee whose grandfather was the title holder of a land bearing Khata No.16 which was acquired by SAIL for establishment of Rourkela Steel Plant and compensation has already been paid to his grandfather in 1956. But nobody in the family has been appointed in RSP as displaced person category. The applicant has passed the ITI in Turner Grade and also in Electronics. After getting a genealogy certificate he approached Respondent No.3 to sponsor his name to the RSP to avail a job as local displaced of Khata No.16. Accordingly, the applicant submitted representation dated 09.03.13 (Annexure-A/12) before the General Manager (P & A) (Respondent No.3) for appointment as a local displaced person under Khata No.16 of Mouza-Rourkela. Ms. Mohanty, Ld. Counsel for the applicant submitted that till date applicant has not received any reply on the said representation and he will be satisfied if this O.A. is disposed of with direction to Respondent No.3 to dispose of the representation with a reasoned and speaking order within a specific time frame.

3. On the other hand, Mr. Barik submitted that he has no immediate instructions regarding the status of the representation.

4. It is the specific case of the applicant that no decision has been received by him on the representation dated 09.03.13 (Annexure-A/12) submitted to Respondent No.3. Hence,without going into the merit of this



case, we direct Respondent No.3 to consider and dispose of the said representation dated 09.03.2013 (Annexure-A/12), if it has been received and is still pending, in a reasoned and speaking order, as per recommendation made Vide Annexure Nos. A/10 and A/11 respectively to Respondent No.3, within a period of 30 days from the date of receipt of copy of this order and communicate the result thereof to the applicant.

5. With the above observation and direction, this O.A. is disposed of. No costs.

6. As agreed to by Ld. Counsel for both the sides, copy of this O.A., along with the copy of this order, be transmitted to Respondent No.3 by Speed Post at the cost of the applicant, for which Ms. Mohanty, Ld. Counsel appearing for the applicant undertakes to furnish the postal requisites by 25.08.2014.

Free copy of this order be made over to Ld. Counsel appearing for the parties.


(R.C.MISRA)
MEMBER (Admn.)


(A.K.PATNAIK)
MEMBER (Judl.)